SIXTH REPORT

COMMITTEE ON GOVERNMENT ASSURANCES (2014-2015)

(SIXTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF ASSURANCES (Acceded to)

(Presented to Lok Sabha on 23 December, 2014)



LOK SABHA SECRETARIAT NEW DELHI

December, 2014/Pausha, 1936 (Saka)

CGA No. 256

Price: ₹ 25.00

\odot 2015 Ву Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

CONTENTS

		PAGE
Compos	ттіоn of the Committee (2014-2015)	(iii)
Introdu	JCTION	(v)
REPORT		1
	Requests for dropping of Assurances (Acceded to)	
Composition of the Committee (2014-2015)		
I.	0 0 11	2
II.		4
III.	•	6
IV.	Minutes of the Sitting of the Committee held on 22 December, 2014	8

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2014-2015)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri E. Ahamed
- 4. Shri Anto Antony
- 5. Prof. (Dr.) Sugata Bose
- 6. Shri Naranbhai Bhikhabhai Kachhadia
- 7. Shri Bahadur Singh Koli
- 8. Shri Prahlad Singh Patel
- 9. Shri A.T. Nana Patil
- 10. Shri C.R. Patil
- 11. Shri Sunil Kumar Singh
- 12. Shri Tasleem Uddin
- 13. Shri K.C. Venugopal
- 14. Shri S.R. Vijayakumar
- 15. Vacant

SECRETARIAT

- 1. Shri R.S. Kambo Joint Secretary
- 2. Shri U.B.S. Negi Director
- 3. Shri T.S. Rangarajan Additional Director
- 4. Shri Kulvinder Singh Committee Officer

^{*} The Committee was constituted w.e.f. 01 September, 2014 vide Para No. 633 of Lok Sabha Bulletin Part-II, dated 02 September, 2014.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Sixth Report of the Committee on Government Assurances.
- 2. The Committee (2014-2015) at their sitting held on 11 December, 2014 *inter-alia* considered Memoranda Nos. 42 to 51 containing requests received from the Ministries/Departments for dropping of pending assurances and decided to drop 02 assurances.
- 3. At their sitting held on 22 December, 2014, the Committee (2014-2015) considered and adopted their Sixth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI; DR. RAMESH POKHRIYAL "NISHANK"

22 December, 2014 Chairperson,
1 Pausha, 1936 (Saka) Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult to implement the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2014-15) *inter-alia* considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 11 December, 2014:—

Sl. No.	USQ No. & Date	Ministry	Subject
1.	USQ No.4196 dated 03.08.2009	Human Resource Development	Appointment of Aided School Teachers. (Appendix-I)
2.	USQ No.5222 dated 26.04.2013	Finance	Bank of BRICS countries (Appendix-II)

- 3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendices-I to II.
- 4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.
- 5. The Minutes of the sitting of the Committee, where under the decision to drop the assurances were taken, are given in Annexure II to Appendix III of the Report.

New Delhi; 22 December, 2014 1 Pausha, 1936 (Saka) DR. RAMESH POKHRIYAL "NISHANK"

Chairperson,
Committee on Government Assurances.

APPENDIX I

MEMORANDUM No. 46

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4196 dated 03.08.2009, regarding "Appointment of Aided School Teachers".

On 03 August, 2009 Shri Gajanan D. Babar, M.P. addressed an Unstarred Question No. 4196 to the Minister of Human Resource Development. The text of the question alongwith the reply of the Minister are as given in the Annexure -I.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Human Resource Development *vide* O.M. No. F-1-4/2009-EE.1 dated 11.09.2013, have requested to drop the assurance on the following grounds:—

"That the matter regarding fulfilment of Assurance has been examined in consultation with Department of Administrative Reforms and Public Grievances. The following facts are stated in this regard:—

- (i) Since the subject matter of the question concerns Department of Administrative Reforms and Public Grievances, the reply of the question was based on the information sent by that Department which they had used to fulfill one of their Assurances on the same subject.
- (ii) Since Department of AR&PG have already fulfilled their Assurance stating the same facts, Ministry of Parliamentary Affairs have erred in treating the same facts stated in reply to the Unstarred Question replied by Ministry of Human Resource Development, as an Assurance. A copy of both the documents is enclosed.
- (iii) Since implementation of the recommendations of Administrative Reforms Commission lies within the domain of the State Governments the same has been sent to them for further action. No action therefore lies with the Government of India in the matter and a reply to this effect does not constitute and Assurance."
- 4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Human Resource Development, have requested to drop the above assurance.

The	(`om	mı	ttee	may	cons	S1C	ler.
-----	---	-----	----	------	-----	------	-----	------

DATED:

NEW DELHI:

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 4196 ANSWERED ON 03.08.2009

Appointment of Aided School Teachers

4196. SHRI GAJANAN D. BABAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Administrative Reforms Commission has recommended to hand over the appointment of aided school teacher to the Public Service Commission and give a central role to the civic bodies in the management of schools;
 - (b) if so, the details thereof;
- (c) whether the Administrative Reforms Commission has also recommended to make the recruitment of teacher more transparent and accountable to the local communities;
 - (d) if so, the details thereof;
 - (e) whether the Union Government has implemented these recommendations;
 - (f) if so, the details thereof; and
 - (g) if not, the steps taken by the Union Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI): (a) to (g) The ARC in its 6 Report titled 'Local Governance —An inspiring journey into the Future has recommended that Recruitment for Hospitals and schools should be made to an institution/ Society, moving away from non-accountable State level recruitment'. This recommendation has been accepted by the Government. As recruitment for hospitals and schools is a State subject, the recommendation has been sent to State Governments for consideration and implementation.

APPENDIX II

MEMORANDUM No. 47

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 5222 dated 26.04.2013, regarding "Bank for BRICS, Countries".

On 26 April, 2013 S/Shri Gurudas Dasgupta, Saugata Roy and Prabodh Panda, M.Ps. addressed an Unstarred Question No. 5222 to the Minister of Finance. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Finance *vide* O.M. No. 7/8/2013-MR-I dated 03.12.2013 have requested to drop the assurance on the following grounds:—

"The proposed Bank is a multilateral arrangement which will be set up on the basis of an international agreement. Any action on this will be subject to negotiations to be conducted among BRICS member countries at the negotiation meetings. The conduct, time-frame and final outcome of these negotiations are not a matter within the exclusive jurisdiction of the Government of India."

4. In view of the above, the Ministry, with the approval of Minister of State for Finance, have requested to drop the above assurance.

The Committee may consider.

DATED:

NEW DELHI

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 5222 ANSWERED ON 26.04.2013

Bank for BRICS Countries

5222. SHRI GURUDAS DAS GUPTA: SHRI SAUGATA ROY: SHRI PRABODH PANDA:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal for setting up of an exclusive bank for the BRICS countries *i.e.* Brazil, Russia, India, China and South Africa;
 - (b) if so, the details thereof; and
- (c) the objective behind setting up such bank along with the role likely to be played by our country in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Madam. There is a proposal for setting up of a new Development Bank for mobilizing resources for infrastructure and sustainable development projects in BRICS and other emerging economies and developing countries.

- (b) In March, 2012 BRICS Leaders directed their Finance Ministers to consider the possibility of setting up a new Development Bank for mobilizing resources for infrastructure and sustainable development projects in BRICS and other emerging economies and developing countries to supplement the existing efforts of multilateral and regional financial institutions for global growth and development. In March, 2013 BRICS Leaders expressed their satisfaction regarding establishment of a new Development Bank being feasible and viable. They further agreed to establish the New Development Bank with initial capital contribution being substantial and sufficient for the bank to be effective in financing infrastructure.
- (c) The objective for establishing such bank is for mobilizing resources for infrastructure and sustainable development projects in BRICS and other emerging economies and developing countries, and to supplement the existing efforts of multilateral and regional financial institutions for global growth and development. India being a BRICS country is contributing in the discussion and development of the proposal for the establishment of the new Development Bank. The modalities of the bank are being worked out. The areas identified for further cooperation and discussion in this regard include Membership and Governance, Capital Size and Structure, Institutional Arrangements, Operational Framework and Articles of Association.

APPENDIX III

MINUTES

FIFTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2014-2015) HELD ON 11 DECEMBER, 2014 IN COMMITTEE ROOM 'E', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1600 hours on Thursday, 11 December 2014.

PRESENT

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

Members

- 2. Shri Naranbhai Bhikhabhai Kachhadia
- 3. Shri Bahadur Singh Koli
- 4. Shri A.T. Nana Patil
- 5. Shri C.R. Patil
- 6. Shri S.R. Vijayakumar

SECRETARIAT

Shri U. B.S. Negi — Director
 Shri T.S. Rangarajan — Additional Director
 Shri Kulvinder Singh — Committee Officer

2. The Committee then considered 10 Memoranda (Memo, No.42 to 51) containing requests received from various Ministries/Departments for dropping of the pending assurances. After in-depth deliberation of the reasons adduced by the Ministries, the Committee decided to drop 02 assurances as per details given in Annexure-III and to pursue the remaining 08 assurances as per details given in Annexure-III*, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

^{*} Not enclosed.

Annexure II

Statement showing Assurances Dropped by the Committee on Government
Assurances at their sitting held on 11.12.2014

SI. No.		Question No.//Discussion & Date	Ministry/ Department	Brief Subject
1.	46	USQ No. 4196 dt. 03/08/2009	Human Resource Development	Appointment of Aided School Teachers.
2.	47	USQ No. 5222 dt. 26/04/2013	Finance	Bank of BRICS Countries.

APPENDIX IV

MINUTES

SIXTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2014-2015) HELD ON 22 DECEMBER, 2014 IN COMMITTEE ROOM 'E' PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1615 hours on Monday, 22 December 2014.

PRESENT

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Prof. Dr. Sugata Bose
- 3. Shri Naranbhai Bhikhabhai Kachhadia
- 4. Shri Bahadur Singh Koli
- 5. Shri Prahlad Singh Patel

SECRETARIAT

Shri R.S. Kambo — Joint Secretary
 Shri U.B.S. Negi — Director
 Shri T.S. Rangarajan — Additional Director
 Shri Kulvinder Singh — Committee Officer

- 2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four draft reports:—
 - (i) Draft 5th report regarding review of pending assurances pertaining to the Ministry of Labour and Employment.
 - (ii) Draft 6th report regarding requests for dropping of assurances (acceded to)
 - (iii) Draft 7th report regarding requests for dropping of assurances (not acceded to)
 - (iv) Draft 8th report regarding review of pending assurances pertaining to the Ministry of AYUSH.

3.	***	***	***
4.	***	***	***

The Committee then adjourned.

"All Parliamentary Publications including DRSC Reports are available on sale at the Sales Counter, Reception, Parliament House (Tel. Nos. 23034726, 23034495, 23034496), Agents appointed by Lok Sabha Secretariat and Publications Division, Ministry of Information and Broadcasting, CGO Complex, Lodhi Road, New Delhi (Tel. Nos. 24367260, 24365610) and their outlets. The said information is available on website 'www.parliamentofindia.nic.ini'.

The Souvenir Items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."